

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 223
879/59/ND/2019

IN THE MATTER OF:

M/s. Amrex Marketing Pvt. Ltd.

...PETITIONER

Vs.

M/s. Universal Conveyor Beltings Ltd. & Ors.

...RESPONDENT

Section

Under Section 59 of the Co. Act

Order delivered on 20.02.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Ms. Niharika Ahluwalia and Ms. Sneha Konu, Advocates

For the Respondent/ Corporate-debtor :Ms. Vanita Bhargava and Ms. Raddhika Khanna, Advocates (For Respondents No. 1-4), Ms. Raveena Dewan, Advocate (for Respondent No. 5), Mr. Goutham Shivshankar, Advocate (For Respondent No.7)

ORDER

Head the submissions made by the counsel for the petitioner. Learned counsel for the respondent Nos. 1 to 4, counsel for respondent No. 5 and also counsel for respondent No. 7 are present. Learned counsel for respondent nos. 1 to 4 has sought time that the main arguing counsel will not be able to attend the Tribunal today and sought an adjournment in the matter. Learned counsel for the petitioner has endorsed no objection. Therefore, post the matter to 17th March, 2020. The interim order passed in the matter shall continue till the next date of hearing.

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(V.K. Subburaj)
Member (T)

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(P.S.N. Prasad)
Member (J)